

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 350/TT/2023**

- Subject** : Petition for determination of transmission tariff from COD to 31.3.2024 for Asset-1: Scheme for fault level control at Dehgam (PG) & Ranchhodpura (GETCO) Sub-Station in Western Region.
- Date of Hearing** : **16.7.2024**
- Coram** : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member
- Petitioner** : Power Grid Corporation of India Limited (PGCIL)
- Respondent** : Madhya Pradesh Power Management Company Limited (MPPMCL) and 7 others
- Parties present** : Shri Shashwat Kumar, Advocate, MSEDCL  
Ms. Shikha Sood, Advocate, MSEDCL  
Shri Harshit Gupta, Advocate, MSEDCL  
Shri Zafrul Hasan, PGCIL  
Shri Mohd. Mohsin, PGCIL  
Shri Divyanshu Mishra, PGCIL

**Record of Proceedings**

The representative of the Petitioner submitted that the instant Petition has been filed for the determination of transmission tariff from the COD to 31.3.2024 for the subject assets under "Scheme for fault level control at Dehgam (PG) & Ranchhodpura (GETCO) Sub-station" in the Western Region." He further submitted that there is a change in the scope of the Project. The representatives of the Petitioner submitted that the estimated completion cost is within the FR-approved cost, and the Initial spares have not been claimed in the matter.

2. The representative of the Petitioner submitted that the information called for vide ROP dated 29.4.2024 has been filed vide affidavit dated 24.5.2024. Respondents, Maharashtra State Electricity Distribution Company Limited (MSEDCL), and Madhya Pradesh Power Management Company Limited (MPPMCL), have filed their respective replies, and the Petitioner has filed its rejoinders thereof.



3. After hearing the representative of the Petitioner, the Commission directed the Petitioner to file the following information on an affidavit within four weeks:

(i) The majority of the expenditure has been made in Pirana under IT equipment, which is not part of the original scope of work. Give the reasons for claiming the same and detailed reasons for cost variations w.r.t. FR cost.

(ii) Revised Cost Estimates on account of changes in the scope of the Project.

(iii) The computation of IDC claimed along with the actual drawl in Excel format given below with all formulae for the Assets in consideration:

<b>Loan</b>	<b>Amount</b>	<b>Interest Rate</b>	<b>Date of Drawl</b>	<b>Total IDC</b>	<b>Interest payment date up to COD</b>	<b>Interest discharged up to COD</b>	<b>Interest payment date after COD</b>	<b>Interest discharged after COD</b>

(iv) The supporting documents in respect of the Weighted Average Rate of Interest (Loan agreement, documents for interest rate for loan etc.).

4. Subject to the above, the Commission reserved the order in the matter.

**By order of the Commission**

sd/-  
**(T. D. Pant)**  
**Joint Chief (Law)**

